

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3016

ANSWERED ON:13.12.2005

DRAFT BILL ON SEXUAL HARASSMENT OF WOMEN

Ahir Shri Hansraj Gangaram;Maheshwari Smt. Kiran;Mehta Shri Alok Kumar;Pandey Dr. Laxminarayan;Purandeswari Smt. Daggubati;Rana Shri Rabindra Kumar;Tripathi Shri Chandramani

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women has submitted a draft Bill to the Union Government on prevention of sexual harassment of women at the workplace;
- (b) if so, the details thereof; and
- (c) the time by which the proposed Bill is likely to be introduced in Parliament?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

(a)&(b) Yes, Sir. The National Commission for Women (NCW) had submitted to the Department of Women and Child Development, a draft Bill titled 'The Sexual Harassment of Women at the Workplace (Prevention and Redressal) Bill, 2004' in August, 2004. This Bill was examined in the Department and drafted afresh in consultation with prominent organizations working for women's rights. The fresh draft titled "the Protection against Sexual Harassment of Women Bill, 2005", which can be accessed at the Department's web site (www.wcd.nic.in), was discussed in a National Consultation organized by the NCW in October, 2005. The re-drafted Bill in pursuance of the National consultation is yet to be received from NCW.

(c) No time frame can be stipulated in this regard at this stage.